

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 04/09 held on 28.04.2009.

The Meeting No. 04/09 of Norms Committee-II was held on 28.04.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. N.L. Goswami, Sr. DO	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
	Shri A. K. Mishra, Asst IA	M/o Steel
3.		
4.	Shri K.K. Funda, AD	DC(SSI)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Firm's representative appeared before the committee to explain their products and processes. After the Personal Hearing, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

2	Case No.:145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case,decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Weight of export product may be indicated as 45900 Kg.
2. Quantity of import item at S.No. 1 may be reduced to 25904 kg. inclusive of 5 % wastage.
3. Quantity of import item at S.No. 2 may be reduced to 7275 kg. inclusive of 5 % wastage.

R/A may take suitable consequential action accordingly.

3	Case No.:8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: - 1. Information in respect of S.No. 3, 4, 5, 8, 9 and 11of Standard Deficiency Format. 2. End use of import items at S. No. 4 & 5 and calculations for its quantities.			

4	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 26.05.2009.			

5	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616	Defer

22.11.2007

Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.

6	Case No.:6/2/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00700/AM08/	RLA File :03/94/040/01018/AM08/	Lic.No/Date:0310458721 23.01.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Weight of export product may be indicated as 39525 Kg. 2. Quantity of import item at S.No. 1 may be reduced to 32965 kg. inclusive of 1 % wastage. 3. Total value of import items at S. No. 8-10 not to exceed 1% of FOB value. 4. Total value of import items at S. No. 2 to 7, 11 to 15 not to exceed 15% of FOB value. R/A may take suitable consequential action accordingly.			

7	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that this case has already been approved in meeting dated 31.03.2009. Hence decided to withdraw the case.			

8	Case No.:57/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM09/	RLA File :04/24/040/00407/AM08/	Lic.No/Date:0410094742 25.03.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(69)/09/TSW/B/156 dated 30.03.2009. (copy enclosed).			

R/A may take suitable consequential action accordingly.

9	Case No.: 71/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00239/AM09/	RLA File :07/24/040/00878/AM08/	Lic.No/Date:0710056805 04.04.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(72)/09/TSW/B/202 dated 28.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

10	Case No.: 70/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00238/AM09/	RLA File :07/24/040/00857/AM08/	Lic.No/Date:0710056842 09.04.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(72)/08/TSW/B/200 dated 28.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

11	Case No.: 16/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00184/AM09/	RLA File :07/24/040/00028/AM09/	Lic.No/Date:0710057312 08.05.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(72)/08/TSW/B/202 dated 28.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

12	Case No.: 90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

13	Case No.: 69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 23.06.2009.			

14	Case No.: 6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DC(SSi). The case stands deferred and to be re-listed on 26.05.2009.			

15	Case No.: 7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DC(SSi). The case stands deferred and to be re-listed on 26.05.2009.			

16	Case No.: 5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed

HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			

17	Case No.:6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

18	Case No.:12/13/81-ALC2/2008	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM09/	RLA File :07/24/040/00126/AM09/	Lic.No/Date:0710058028 20.06.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			

19	Case No.:1/42/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM09/	RLA File :03/95/040/00289/AM09/	Lic.No/Date:0310478443 11.07.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(15)/2009-IPHW dated 17.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

20	Case No.:12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
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HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: - 1. Information in respect of S.No. 11 of Standard Deficiency Format for requirement of Copper Busbar.			

21	Case No.:16/19/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00301/AM09/	RLA File :07/24/040/00212/AM09/	Lic.No/Date:0710058728 25.07.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-17/2009-IP dated 21.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.:18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

23	Case No.:24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DIPP present in the			

meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: -

1. Information in respect of S.No. 3 & 11 of Standard Deficiency Format.

24	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

25	Case No.:10/21/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM09/	RLA File :07/24/040/00210/AM09/	Lic.No/Date:0710058937 07.08.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that this case has already been approved in meeting dated 03.03.2009. Hence decided to withdraw the case.			

26	Case No.:9/21/81-ALC2/2008	Party Name:ITW INDIA LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00320/AM09/	RLA File :09/24/040/00096/AM09/	Lic.No/Date:0910034958 07.08.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

27	Case No.:13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	Defer Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.

28	Case No.: 14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 23.06.2009.			

29	Case No.: 15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 23.06.2009.			

30	Case No.: 34/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM09/	RLA File :03/95/040/00500/AM09/	Lic.No/Date:0310484561 29.08.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the written recommendations of MIT, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- a. Items of import nos. 1-4 may be allowed on net to net basis. b. Items of import nos. 5-7 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

31	Case No.: 2/25/81-ALC2/2008	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM09/	RLA File :07/24/040/00258/AM09/	Lic.No/Date:0710059498 01.09.2008	Defer Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSl) vide their U.O. No. 30(317)/2008-ME dated 01.04.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

32	Case No.:5/25/81-ALC2/2008	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00373/AM09/	RLA File :07/24/040/00296/AM09/	Lic.No/Date:0710059579 04.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

33	Case No.:7/25/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00375/AM09/	RLA File :07/24/040/00308/AM09/	Lic.No/Date:0710059594 08.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No. 1 may be allowed as 4850 Kgs. on net to net basis. 2. After taking clue from SION C – 1639, quantity of import item at S.No. 2 may be allowed as 126.3 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

34	Case No.:8/25/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00376/AM09/	RLA File :07/24/040/00313/AM09/	Lic.No/Date:0710059597 08.09.2008	Defer Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.

35	Case No.:9/25/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00377/AM09/	RLA File :07/24/040/00305/AM09/	Lic.No/Date:0710059600 08.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Firm's representative appeared before the committee to explain their products and processes. After the Personal Hearing, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

36	Case No.:10/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM09/	RLA File :31/24/040/00114/AM09/	Lic.No/Date:3110035315 09.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

37	Case No.:11/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM09/	RLA File :31/24/040/00158/AM09/	Lic.No/Date:3110035325 09.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

38	Case No.:12/25/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00380/AM09/	RLA File :05/24/040/00387/AM09/	Lic.No/Date:0510227339 11.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DHI. The			

case stands deferred and to be re-listed on 26.05.2009.

39	Case No.:13/25/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00381/AM09/	RLA File :07/24/040/00307/AM09/	Lic.No/Date:0710059704 11.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

40	Case No.:14/25/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00382/AM09/	RLA File :03/95/040/00454/AM09/	Lic.No/Date:0310486098 11.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(2)/2009-IPHW dated 24.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

41	Case No.:1/27/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM09/	RLA File :32/24/040/00027/AM09/	Lic.No/Date:3210038767 15.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

42	Case No.:6/27/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00388/AM09/	RLA File :07/24/040/00311/AM09/	Lic.No/Date:0710059816 15.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.

43	Case No.:7/27/81-ALC2/2008	Party Name:R.K.POLYMERS	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00389/AM09/	RLA File :13/24/040/00009/AM09/	Lic.No/Date:1310026943 16.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 23.06.2009.			

44	Case No.:8/27/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00390/AM09/	RLA File :09/24/040/00238/AM09/	Lic.No/Date:0910035321 18.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

45	Case No.:15/27/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00397/AM09/	RLA File :09/24/040/00231/AM09/	Lic.No/Date:0910035353 22.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “150 cells”, “90 cells” & “99 cells” may be suffixed with the description of export products at S. Nos. 1, 2 & 3 respectively. 2. Net weight of export products at S.No. 1, 2 & 3 may be specified as 860 kgs., 930 Kgs. & 480 Kgs. respectively. 3. Quantity of import item at S.No. 1 namely, Silver Ingots/Sheets/Foils may be allowed as 481.6 Kgs. inclusive of 2% wastage. Used life expired Silver Oxide Zinc Batteries at S.No. 1 of import item may be deleted and may be considered after clearance from Ministry of Environment & Forest. 4. Quantity of import item at S.No. 2 may be allowed as 674.95 Kgs inclusive of 2% wastage. 5. Quantities of import items from S.No. 3 to 7 may be allowed as applied for inclusive of 5% wastage.			

R/A may take suitable consequential action accordingly.

46	Case No.:16/27/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00398/AM09/	RLA File :09/24/040/00230/AM09/	Lic.No/Date:0910035354 22.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “15 cells” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 1075 kgs 3. Quantity of import item at S.No. 1 namely, Silver Ingots/Sheets/Foils may be allowed as 226.2 Kgs. inclusive of 2% wastage. Used life expired Silver Oxide Zinc Batteries at S.No. 1 of import item may be deleted and may be considered after clearance from Ministry of Environment & Forest. 4. Quantity of import item at S.No. 2 may be allowed as 181.4 Kgs inclusive of 2% wastage. 5. Quantities of import items at S.No. 3 & 4 may be allowed as 196 Kgs. & 51.5 Kgs respectively inclusive of 5% wastage. 6. Quantity of import item at S.No. 5 may be allowed as applied for inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

47	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

48	Case No.:19/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00401/AM09/	RLA File :03/94/040/00531/AM09/	Lic.No/Date:0310487640 24.09.2008	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export product may be specified as 28726 Kgs. 2. Quantity of import item at S.No. 1 may be allowed as 26025 Kgs inclusive of 1% wastage. 3. Import items from Sl. No 2 to 7 & 10 to 15 put together may be allowed within 15 % of FOB value of exports. 4. Import items at Sl. No 8 & 9 put together may be allowed within 1 % of FOB value of exports R/A may take suitable consequential action accordingly.			

49	Case No.:20/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00402/AM09/	RLA File :03/94/040/00547/AM09/	Lic.No/Date:0310487671 24.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Weight of export product may be indicated as 29996 Kg. 2. Quantity of import item at S.No. 1 may be reduced to 25267 kg. inclusive of 1 % wastage. 3. Total value of import items at S. No. 8-10 not to exceed 1% of FOB value. 4. Total value of import items at S. No. 2 to 7, 11 to 15 not to exceed 15% of FOB value. R/A may take suitable consequential action accordingly.			

50	Case No.:22/27/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00404/AM09/	RLA File :07/24/040/00333/AM09/	Lic.No/Date:0710060092 24.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.

51	Case No.:1/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM09/	RLA File :07/24/040/00358/AM09/	Lic.No/Date:0710060191 29.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: - 1. Information in respect of S.No. 3, 4, 5, 8, 9 & 11 of Standard Deficiency Format.			

52	Case No.:2/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00419/AM09/	RLA File :07/24/040/00359/AM09/	Lic.No/Date:0710060192 29.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: - 1. Information in respect of S.No. 3, 4, 5, 8, 9 & 11 of Standard Deficiency Format.			

53	Case No.:5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

54	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

55	Case No.:14/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00431/AM09/	RLA File :05/24/040/00422/AM09/	Lic.No/Date:0510228699 01.10.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

56	Case No.:15/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00432/AM09/	RLA File :05/24/040/00423/AM09/	Lic.No/Date:0510228700 01.10.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

57	Case No.:41/29/81-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM09/	RLA File :03/94/040/00476/AM09/	Lic.No/Date:0310490039 13.10.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

58	Case No.:2/34/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00499/AM09/	RLA File :07/24/040/00419/AM09/	Lic.No/Date:0710060837 03.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee decided to refer a copy of the reply received from the firm to			

DHI for examination and comments. The case stands deferred and to be re-listed on 23.06.2009.

59	Case No.:5/34/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00502/AM09/	RLA File :03/94/040/00758/AM09/	Lic.No/Date:0310492877 04.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(5)/2008-TW dated 24.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

60	Case No.:14/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00511/AM09/	RLA File :61/24/040/00044/AM09/	Lic.No/Date:6110000235 05.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that RA has issued the AA as per GN4. Hence decided to withdraw the case.			

61	Case No.:15/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00512/AM09/	RLA File :61/24/040/00046/AM09/	Lic.No/Date:6110000236 05.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

62	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 26.05.2009.

63	Case No.:11/34/81-ALC2/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00508/AM09/	RLA File :10/24/040/00094/AM09/	Lic.No/Date:1010031513 07.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(41)/09/TSW/B/138 dated 16.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

64	Case No.:12/34/81-ALC2/2008	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00509/AM09/	RLA File :05/24/040/00484/AM09/	Lic.No/Date:0510230494 07.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 26.05.2009.			

65	Case No.:16/34/81-ALC2/2008	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00513/AM09/	RLA File :11/24/040/00032/AM09/	Lic.No/Date:1110018907 07.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

66	Case No.:17/34/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00514/AM09/	RLA File :07/24/040/00437/AM09/	Lic.No/Date:0710060971 07.11.2008	Defer Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee decided to refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 23.06.2009.

67	Case No.: 18/34/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00515/AM09/	RLA File :06/21/040/00063/AM09/	Lic.No/Date:0610014562 10.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that RA has issued the AA as per SION S. No. 61/327 & 61/328. Hence decided to withdraw the case.			

68	Case No.: 8/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00523/AM09/	RLA File :31/24/040/00193/AM09/	Lic.No/Date:3110036110 17.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

69	Case No.: 9/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00524/AM09/	RLA File :31/24/040/00206/AM09/	Lic.No/Date:3110036111 17.11.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

70	Case No.: 6/40/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00604/AM09/	RLA File :03/95/040/00528/AM09/	Lic.No/Date:0310497526 12.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 26.05.2009.			

71	Case No.: 3/42/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:4/81-ALC2/2009	Status:Deferred
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		28.04.2009	and Re-indexed
HQ File :01/81/050/00637/AM09/	RLA File :03/95/040/00440/AM09/	Lic.No/Date:0310499283 22.12.2008	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that this case has already been approved by NC-II in its meeting dated 03.03.2009. Hence, decided to withdraw the case.			

72	Case No.:12/42/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00646/AM09/	RLA File :04/24/040/00230/AM09/	Lic.No/Date:0410101164 23.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: - 1. Firm may be asked to clarify the value of welding consumables which is very high at approximately 91% of FOB value of exports. 2. Firm may also be advised to submit information in respect of S.No.1, 3, 4, 5, 11 & 13 of Standard Deficiency Format.			

73	Case No.:4/42/81-ALC2/2008	Party Name:METAL LINK ALLOYS LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00638/AM09/	RLA File :03/95/040/00796/AM09/	Lic.No/Date:0310499539 23.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that this case has already been approved by NC-II in its meeting dated 03.03.2009. Hence, decided to withdraw the case.			

74	Case No.:5/42/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00639/AM09/	RLA File :31/24/040/00235/AM09/	Lic.No/Date:3110036602 23.12.2008	Defer Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.

75	Case No.: 11/42/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00645/AM09/	RLA File :07/21/040/00981/AM09/	Lic.No/Date:0710061946 24.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that this case has already been approved by NC-II in its meeting dated 03.03.2009. Hence, decided to withdraw the case.			

76	Case No.: 8/42/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00642/AM09/	RLA File :06/24/040/00051/AM09/	Lic.No/Date:0610014848 24.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that this case has already been listed on 14.04.2009. Hence, decided to withdraw the case.			

77	Case No.: 13/42/81-ALC2/2008	Party Name:SUPER SCREWS PVT.LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00647/AM09/	RLA File :05/24/040/00567/AM09/	Lic.No/Date:0510233429 29.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

78	Case No.: 15/42/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00649/AM09/	RLA File :07/21/040/01037/AM09/	Lic.No/Date:0710062081 29.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.

79	Case No.:16/42/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00650/AM09/	RLA File :32/21/040/00153/AM09/	Lic.No/Date:3210039448 31.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

80	Case No.:17/42/81-ALC2/2008	Party Name:TESLA TRANSFORMERS LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00651/AM09/	RLA File :03/95/040/00824/AM09/	Lic.No/Date:0310500580 31.12.2008	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

81	Case No.:20/42/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00654/AM09/	RLA File :07/24/040/00546/AM09/	Lic.No/Date:0710062157 01.01.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

82	Case No.:21/42/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM09/	RLA File :34/24/040/00183/AM09/	Lic.No/Date:3410023112 01.01.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.

83	Case No.:23/42/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00657/AM09/	RLA File :05/24/040/00646/AM09/	Lic.No/Date:0510233861 02.01.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 23.06.2009.			

84	Case No.:24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

85	Case No.:25/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00659/AM09/	RLA File :09/24/040/00253/AM09/	Lic.No/Date:0910036579 05.01.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.06.2009.			

86	Case No.:12/44/81-ALC2/2008	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00672/AM09/	RLA File :34/24/040/00182/AM09/	Lic.No/Date:3410023188 13.01.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to call for			

some information in respect of the subject advance authorisation, as per DC(SSl) U.O. No. 30(352)/2008-ME dated 19.03.2009. (copy enclosed). The case stands deferred and to be relisted on 23.06.2009.

87	Case No.:14/44/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00674/AM09/	RLA File :03/94/040/00922/AM09/	Lic.No/Date:0310502515 16.01.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(5)/2008-TW dated 24.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

88	Case No.:13/48/81-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00718/AM09/	RLA File :11/24/040/00072/AM09/	Lic.No/Date:1110019513 02.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-09 /2009-IP dated 21.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

89	Case No.:2/48/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00707/AM09/	RLA File :07/24/040/00589/AM09/	Lic.No/Date:0710062670 03.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- Quantity of import item at S.No. 1 may be allowed as 9555 Kgs. on net to net basis.			

2. After taking clue from SION C – 1639, quantity of import item at S.No. 2 may be allowed as 298 Kgs. inclusive of 1% wastage.

R/A may take suitable consequential action accordingly.

90	Case No.: 3/48/81-ALC2/2008	Party Name:CAST CRAFT PVT LTD,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00708/AM09/	RLA File :07/24/040/00550/AM09/	Lic.No/Date:0710062671 03.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

91	Case No.: 4/48/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00709/AM09/	RLA File :07/24/040/00594/AM09/	Lic.No/Date:0710062693 03.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee decided to refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 23.06.2009.			

92	Case No.: 5/48/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00710/AM09/	RLA File :07/24/040/00597/AM09/	Lic.No/Date:0710062699 03.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

93	Case No.: 6/48/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00711/AM09/	RLA File :31/24/040/00296/AM09/	Lic.No/Date:3110037214 03.02.2009	Defer Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the recommendations of the team of technical members, who visited the factory of the firm are still awaited and it has been decided to remind them to furnish the same. The case stands deferred and to be relisted on 26.05.2009.

94	Case No.: 7/48/81-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00712/AM09/	RLA File :05/24/040/00518/AM09/	Lic.No/Date:0510235656 03.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: - 1. Export product wise information in respect of item at S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Format.			

95	Case No.: 10/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00715/AM09/	RLA File :07/24/040/00576/AM09/	Lic.No/Date:0710062737 04.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

96	Case No.: 11/48/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00716/AM09/	RLA File :07/24/040/00514/AM09/	Lic.No/Date:0710062742 04.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

97	Case No.: 12/48/81-ALC2/2008	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00717/AM09/	RLA File :07/24/040/00600/AM09/	Lic.No/Date:0710062743 04.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(97)/08/TSW/B/137 dated 16.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

98	Case No.: 8/48/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00713/AM09/	RLA File :07/24/040/00598/AM09/	Lic.No/Date:0710062730 04.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

99	Case No.: 9/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00714/AM09/	RLA File :07/24/040/00690/AM08/	Lic.No/Date:0710062735 04.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

100	Case No.: 15/48/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM09/	RLA File :03/95/040/00059/AM09/	Lic.No/Date:0310505652 05.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee decided to refer a copy of the application of the firm to M/o			

Mines for examination and comments. The case stands deferred and to be re-listed on 23.06.2009.

101	Case No.:16/48/81-ALC2/2008	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00721/AM09/	RLA File :31/24/040/00300/AM09/	Lic.No/Date:3110037253 05.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

102	Case No.:17/48/81-ALC2/2008	Party Name:KLAUS UNION ENGINEERING PVT.LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00722/AM09/	RLA File :31/21/040/00364/AM09/	Lic.No/Date:3110037254 05.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

103	Case No.:18/48/81-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00723/AM09/	RLA File :03/94/040/00980/AM09/	Lic.No/Date:0310505840 05.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

104	Case No.:19/48/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00724/AM09/	RLA File :05/24/040/00664/AM09/	Lic.No/Date:0510235840	Defer

05.02.2009

Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee decided to refer a copy of the application of the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 23.06.2009.

105	Case No.:20/48/81-ALC2/2008	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM09/	RLA File :05/24/040/00673/AM09/	Lic.No/Date:0510235845 05.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Tinned Copper Conductor, 600/750 V" may be suffixed with the description of all the export products from S.Nos. 1 to 11. 2. Quantity of import item at S.No. 1 may be allowed as 127843 Kgs. inclusive of 1% wastage. 3. Quantities of import items from S.Nos. 2 to 4 may be allowed as applied for inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

106	Case No.:21/48/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00726/AM09/	RLA File :05/24/040/00346/AM09/	Lic.No/Date:0510235990 06.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 26.05.2009.			

107	Case No.:22/48/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00727/AM09/	RLA File :03/94/040/00913/AM09/	Lic.No/Date:0310505986 06.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 26.05.2009.			

Meet No/Date:4/81-ALC2/2009

Status:Deffered

108	Case No.:23/48/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	28.04.2009	and Re-indexed
	HQ File :01/81/050/00728/AM09/	RLA File :31/24/040/00307/AM09/	Lic.No/Date:3110037269 06.02.2009	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items from S.Nos.1 to 7 may be allowed as 1960 Kgs., 7751 Kgs, 5577 Kgs. , 3694 Kgs., 23210 Kgs., 28739 Kgs. & 28488 Kgs. respectively inclusive of 6% wastage. 2. Quantities of import items at S.No.8 & 9 put together may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.				

109	Case No.:24/48/81-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00729/AM09/	RLA File :31/24/040/00301/AM09/	Lic.No/Date:3110037275 06.02.2009	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DC(SS1) U.O. No. 30(01)/08-09-ME dated 02.04.2009. (copy enclosed). The case stands deferred and to be relisted on 23.06.2009.				

110	Case No.:25/48/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00730/AM09/	RLA File :31/24/040/00305/AM09/	Lic.No/Date:3110037276 06.02.2009	Defer Date:28.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items at S.Nos.1 & 2 may be allowed as 28136 Kgs. & 28189 Kgs. respectively inclusive of 6% wastage. 2. Quantities of import items at S.No.3 & 4 put together may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.				

111	Case No.:26/48/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00731/AM09/	RLA File :31/24/040/00306/AM09/	Lic.No/Date:3110037277 06.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items at S.Nos.1 & 2 may be allowed as 45386 Kgs. & 40027 Kgs. respectively inclusive of 6% wastage. 2. Quantities of import items at S.No.3 & 4 put together may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.			

112	Case No.:27/48/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00732/AM09/	RLA File :03/95/040/00600/AM09/	Lic.No/Date:0310506218 09.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that RA has issued the AA as per GN4. Hence decided to withdraw the case.			

113	Case No.:28/48/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00733/AM09/	RLA File :03/95/040/00566/AM09/	Lic.No/Date:0310506225 09.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that RA has issued the AA as per GN4. Hence decided to withdraw the case.			

114	Case No.:29/48/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00734/AM09/	RLA File :03/95/040/00550/AM09/	Lic.No/Date:0310506227 09.02.2009	Defer Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that RA has issued the AA as per GN4. Hence decided to withdraw the case.

115	Case No.:30/48/81-ALC2/2008	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES PLTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00735/AM09/	RLA File :07/24/040/00592/AM09/	Lic.No/Date:0710062936 10.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: - 1. Export product wise information in respect of item at S.No. 4, 5 & 11 of Standard Deficiency Format.			

116	Case No.:31/48/81-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00736/AM09/	RLA File :03/95/040/00922/AM09/	Lic.No/Date:0310506468 10.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: - 1. Export product wise information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

117	Case No.:32/48/81-ALC2/2008	Party Name:NATIONAL LAMINATION INDUSTRIES	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00737/AM09/	RLA File :03/95/040/00759/AM09/	Lic.No/Date:0310506475 10.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

118	Case No.:33/48/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM09/	RLA File :03/94/040/00999/AM09/	Lic.No/Date:0310506493	Defer

10.02.2009

Date:28.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that RA has issued the AA on repeat basis. Hence decided to withdraw the case.

119	Case No.:34/48/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM09/	RLA File :11/21/040/00128/AM09/	Lic.No/Date:1110019619 11.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

120	Case No.:35/48/81-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00740/AM09/	RLA File :11/24/040/00075/AM09/	Lic.No/Date:1110019620 11.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-12/2008-IP dated 14.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

121	Case No.:36/48/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00741/AM09/	RLA File :07/24/040/00603/AM09/	Lic.No/Date:0710062997 12.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

122	Case No.:37/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00742/AM09/	RLA File :07/24/040/00609/AM09/	Lic.No/Date:0710063002 12.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

123	Case No.:38/48/81-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00743/AM09/	RLA File :05/24/040/00716/AM09/	Lic.No/Date:0510236321 12.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee decided to refer a copy of the application of the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 23.06.2009.			

124	Case No.:40/48/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM09/	RLA File :22/24/040/00062/AM09/	Lic.No/Date:2210008650 13.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

125	Case No.:41/48/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2009 28.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00746/AM09/	RLA File :03/94/040/01011/AM09/	Lic.No/Date:0310507423 16.02.2009	Defer Date:28.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. On the recommendation of the representative of DHI present in the meeting,			

it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009: -

1. Export product wise information in respect of item at S.No. 4, 5, 8 & 11 of Standard Deficiency Format.
2. Calculation of weight of shafts before and after machining with drawings.

PART –A -DEFFER

S.No.2

Case No.A -14	M/s Reychem RPG Ltd..
Meeting No. 04/81/09	F.No.01/81/162/369/AM09/DES-II
Dated: 28-04-2009	Advance Licence No 0310359698 dt.31-01-2008
	RLA F.No.03/95/039/0004/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 04/81 held on 28.04.2009. The firm has informed that they have not imported anything against the licence and requested that their licence may be treated as cancelled. The committee decided that RA may be informed accordingly for n/a at their end.

S.No 3

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.04/81/09	F.No.01/81/162/1052/AM08/DES-II
Dated: 28-04-2009	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 04/81 held on 28.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(76)/07/TSW/B/163 dated 02.04.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

PART –AR- DEFFER

S.No.5

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.04/81/09	F.No.01/81/162/851/AM06/DES-II
Dated 28-04-2009	Advance Licence No.3110023394 dt. 23.12.2005

	RLA F.No.31/95/42/0042/AM06
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Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 26.05.2009.

S.No.6

P.H.Case

Case No. AR -39	M/S Tata BP Solar India Ltd.Bangalore
Meeting No.04/81/09	F.No.01/81/162/556/AM09/DES-II
Dated 28-04-2009	Advance Licence No.0710019819 dt.18-03-2003
	RLA F.No.07/24/40/0549/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Firm's representative appeared before the committee to explain their products and processes. After the Personal Hearing, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage.

R/A may take suitable consequential action accordingly.

S.No.7

P.H.Case

Case No. AR -40	M/S Tata BP Solar India Ltd.Bangalore
Meeting No.04/81/09	F.No.01/81/162/557/AM09/DES-II
Dated 28-04-2009	Advance Licence No.0710021497 dt.02-06-2003
	RLA F.No.07/24/40/00032/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. Firm's representative appeared before the committee to explain their products and processes. After the Personal Hearing, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage.

R/A may take suitable consequential action accordingly.

S.No.8

Case No. AR -42	M/S Sterlite Industries (I) Ltd.Tuticorin
Meeting No.04/81/09	F.No.01/81/50/380/AM08/DES-II
Dated 28-04-2009	Advance Licence No.0310472456 dt.29-05-2008 And 0310472454 dt.29-05-2008
	RLA F.No.03/95/40/00374/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 28.04.2009. The committee observed that the case is being examined on file. The case stands deferred and to be re-listed on 26.05.2009.
